CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001 Tel No.:011-23753915 / Fax No.:011-23753920

No.L-1 (1)/2009/CERC

Dated: 1st April, 2010

PUBLIC NOTICE

Subject: Draft Amendment to CERC (Unscheduled Interchange Charges & other related matters) Regulations, 2009.

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission had made draft regulations to amend the Central Electricity Regulatory Commission (Unscheduled Interchange Charges & other related matters) Regulations, 2009. The draft regulations along with an explanatory memorandum were uploaded on the website and comments from the stakeholders were invited. A public hearing was held on 15.3.2010. Based on the submission of some of the beneficiaries, the Commission has proposed to incorporate in the regulations, the principles and methodologies for arriving at the values of various rates of UI charge and caps. The Commission has also proposed to make certain other changes and also add Schedule A to the Regulations specifying the UI price vector.

- 2. Accordingly, the Commission in exercise of powers conferred under Section 178 of the Act has made the draft regulations to amend the Central Electricity Regulatory Commission (Unscheduled Interchange Charges & other related matters) Regulations, 2009. The draft regulations along with an explanatory memorandum are annexed to this notice and can also be downloaded.
- 3. Notice is hereby given under sub-section (2) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/ objections on the draft regulations may be sent to the undersigned latest by

 22^{nd} April, 2010. The Public Hearing on the draft regulations will be held on 24^{th} April, 2010.

4. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

-sd/-(Alok Kumar) Secretary